- (ii) Statement No. IX—Seventy-second Session, 1970.
- (iii) Statement No. VIII—Seventy-third Session, 1970.
- (iv) Statement No. VI—Seventy-fourth Session, 1970.
- (v) Statement No. IV—Seventy-fifth Session, 197!.
- (vi) Statement No. Ill—Seventy-sixth Session 1971.
- (vii) Statement No. II—Seventy-seventh Session, 1971.

[See Appendix LXXVIII, Annexure Nos. 65 to 71 for (i) to (vii)]

THE UNION PUBLIC SERVICE COMMISSION (EXEMPTION FROM CONSULTATION) AMENDMENT REGULATIONS, 1971

SHRI OM MEHTA: Sir, On behalf of Shri Ram Niwas Mirdha, I also beg to lay on the Table, under clause (5) of article 320 of the Constitution a copy (in English and Hindi) of the Cabinet Secretariat (Department of Personnel) Notification G.S.R. No. 1654, dated the 6th September, 1971, publishing the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1971, together with an Explanatory Note thereon. ^Placed in Library. See No LT-1314/71]

THE GUJARAT SURVIVING ALIENATIONS ABOLITION (SECOND AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE/in (SHRI ANNASAHEB P. SHINDE): Sir, I beg to lay on the Table, a copy (in English and Hindi) of the Government of Gujarat Notification No. GHM-4I25-M-GSA-107I/86175-Y, dated the 29th September, 1971,

publishing the Gujarat Surviving Alienations Abolition (Second Amendment) Rules, 1 71, together with an Explanatory Note thereon, under sub-section (2) of section 28 of the Gujarat Surviving Alienations Abolition Act, 1963, read with clause (c) (v) of the Proclamation, dated the 13th May, 1971 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-1316/71]

THE PASSPORTS (THIRD AMENDMENT) RULES, 19J71

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS'

SURENDRA PAL SINGH): Sir, I beg to lay on the Table, under sub-section (3) of section 24 of the Passports Act, 1967, a copy (in English and Hindi), of the Ministry of External Affairs Notification G.S.R. No. 1783, dated the 11th November, 1971, publishing the Passports (Third Amendment) Rules, 1971. [Placed in Library. See No LT-1331/71

THE LABOUR WELFARE FUND (GUJARAT) (FIRST AMENDMENT) RULES, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABI-LITATION

श्रम तथा पनर्वास मंत्रालय में उपमंत्री (SHRI BAL GOVIND VERMA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Government of Gujarat Notification No. KH/SH/3521-BLW. 1169-T, dated the 15th October, I97J, publishing the Labour Welfare Fund (Gujarat) (First Amendment) Rules, 1971, under sub-section (3) of section 19 of the Bombay Labour Welfare Fund Act, 1953, read with clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No LT-1332/71]